for providing Central Assistance in the form of 90% grant and 10% loan. The various States were accorded Special Category Status whenever they attained Statehood *viz.*, Himachal Pradesh in 1970-71, Manipur, Meghalaya and Tripura in 1971-72; Sikkim in 1975-76 and Arunachal Pradesh and Mizoram in 1986-87 and Uttarakhand in 2001-02.

- (c) The category into which a State falls (that is, special category or non-special category) is used for deciding the loan-grant ratio that is applicable for the Normal Central Assistance (NCA) provided to the States. Special Category Status results in the Normal Central Assistance and Assistance for Externally Aided Projects (EAP) being calculated as 90% grant and 10% loan. Non-Special Category Status results in the Normal Central Assistance being calculated as 30% grant and 70% loan. Special Category States are also provided Special Plan Assistance for projects of special importance to the State. Special Central Assistance untied to projects has also been provided to Special Category States because of their difficult financial situation.
- (d) There have been requests for Special Category Status from the States of Orissa, Chhattisgarh, Rajasthan and Bihar.
- (e) and (f) The decision to grant Special Category Status to any State is taken by National Development Council, which is the sole body competent to do so. There are no separate constitutional provisions, legislation or executive orders for the same.

Projects undertaken by infrastructure Ministries

2560. SHRI R.C. SINGH: Will the PRIME MINISTER be pleased to state:

- (a) the details of projects undertaken by infrastructure Ministries during the last three years, year-wise and Ministry-wise;
- (b) the details of targets set by each Ministry, project-wise and achievements of each Ministry, project-wise;
- (c) whether it is a fact that Cabinet Committee on Infrastructure has decided to review the functioning of each of the above Ministries quarterly; and
- (d) if so, the details thereof and the measures being taken to complete projects in time?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI V. NARAYANASAMY): (a) According to information compiled by the Planning Commission, 148 projects costing Rs. 1,01,257 crore have either been implemented or are in the process of implementation on Public Private Partnership (PPP) mode in the Central Sector. The details of such projects in various sectors are as under:

(as of December 2009)

		, r					
Sl.	Sector	Completed		Projects Under Projects		Total Implementation	
	No.						
		No. of	Project	No. of	Project	No. of	Project
		Projects	Cost	Projects	Cost	Projects	Cost
			(Rs.		(Rs.		(Rs.
			crore)		crore)		crore)
(A)	Central Sector						
1.	National Highways	39	13,698	64	41,911	103	55,609
2.	Major Ports	23	5,762	13	10,509	36	16,271
3.	Airports	3	5,883	2	18,777	5	24,660
4.	Railways	æ	Ξ	4	4,717	4	4,717
	Total (A)	65	25,343	83	75,914	148	101,257

(b) Cabinet Secretariat has specified that quarterly and annual targets for infrastructure sectors for the year 2010-11 shall be approved by the Cabinet Committee on Infrastructure (CCI).

The details of the targets and achievements upto first quarter of 2010-11 for various Ministries *viz.* Power, Roads, Ports, Civil Aviation and Railways are posted at the website of the Planning Commission, which can be accessed at:-

http://planningcommission.nic.in/infra/infratargets.html

(c) and (d) The Government has set up a Cabinet Committee on Infrastructure (CCI), under the Chairmanship of the Prime Minister to consider and take decisions in respect of all infrastructure proposals costing more than Rs. 150 crore; lay down annual parameter and targets for performance for all infrastructure sectors and review progress of infrastructure projects.

The administrative Ministries/Departments concerned conduct periodical review meetings to review the progress in achieving targets. Cabinet Secretariat has specified that quarterly and annual targets for all infrastructure sectors for the year 2010-11 shall be approved by the CCI. After approval, the progress achieved in respect of each case will be reported to the CCI on a quarterly basis.

Establishment of Special Delivery Monitoring Unit

2561. SHRI NANDI YELLAIAH: Will the PRIME MINISTER be pleased to state:

(a) whether a special delivery monitoring unit has been established in PMO to ensure time bound implementation of key programmes;